

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins.) No. 817 of 2020**

**In the matter of:**

**Edelweiss Asset Reconstruction Company Ltd. ....Appellant**

**Vs.**

**Winsome Yarns Ltd. ....Respondent**

**Present**

**For Appellant: Mr. Arun Kathpalia, Sr. Advocate alongwith, Mr. R.P. Agarwal, Ms. Manisha Agarwal and Ms. Pragati Agarwal, Advocates.**

**For Respondent: Mr. Siddharth Bhatnagar, Sr. Advocate alongwith Mr. Pulkit Deora, Ms. Eshan Kumar and Mr. Arnab Vidyarthi, Advocates.**

**ORDER**  
**(Virtual Mode)**

**07.04.2021:** Today when the case was called out Learned Counsel for the Respondent Sri Siddharth Bhatnagar, Sr. Advocate alongwith Learned Sri R.P Agarwal is present.

Learned Counsel for the Appellant Sri Arun Kathpalia is also present.

Learned Counsel for the Respondents have filed their 'Reply Affidavit' and Learned Counsel for the Appellant has also filed his 'Rejoinder', which is taken on record.

But the Short Written Submissions on behalf of Learned Counsel for the parties have not been filed yet. They pray one-week time to file their Short Written Submissions not exceeding five pages alongwith relevant case laws which they want to rely on. Prayer allowed. Counsel for both the parties are directed to file the same within one week.

List the matter under the same heading on **06<sup>th</sup> May, 2021**.

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Ms. Shreesha Merla]**  
**Member (Technical)**

*ha/nn*